

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 618 of 2018**

**IN THE MATTER OF:**

**Asset Reconstruction Company (India) Ltd. ...Appellant**

**Vs**

**The Dhar Textile Mills Ltd. ....Respondent**

**Present:**

**For Appellant: Ms. Radhika Dubey, Mr. Bishwajit Dubey,  
Mr. Aditya Marwah and Ms. Ruchi Choudhary,  
Advocates.**

**For Respondent:**

**ORDER**

**03.10.2018:** The grievance of the Appellant is that in the application preferred by the Appellant under Section 7 of I&B Code, on 23<sup>rd</sup> November, 2017 the matter was heard by the Adjudicating Authority (National Company Law Tribunal), Ahmedabad Bench, Ahmedabad and order was reserved, but even after eleven months of filing, no order has been passed by the Adjudicating Authority Ahmedabad Bench.

2. Taking into consideration the facts and circumstances, while we do not intend to express any opinion, we direct the Adjudicating Authority (National Company Law Tribunal), Ahmedabad Bench to pass appropriate order in the petition filed under Section 7 by the Appellant being C.P.(IB)No.191/7/NCLT/AHM/2017 on an early date, preferable within two weeks. The appeal stands disposed of with aforesaid observations and direction.

3. Let a copy of this order be communicated to Hon'ble President, NCLT, 6<sup>th</sup> Floor, ITBP Building, Block-3, CGO Complex, New Delhi,

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*am/gc*